

Annexure 1

Name of the Corporate Debtor : Shirpur Power Private Limited (under liquidation)	Date of Commencement of Liquidation : 10/03/2021	List of Stakeholders as on : 21/07/2022
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List of Secured Financial Creditors

(Amount in Rs.)

Sr No.	Name of Creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks if any
		Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by Security Interest	Whether security interest relinquished (Yes/No)	Details of security interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	State Bank of India	20.07.2022	9,701,608,395.03	9,701,608,395.03	Term loan(s)	Fully Secured	Yes	As given below	410,400,000	36.67	-	-	-	-	Fully Admitted
2	IDBI Bank Limited	20.07.2022	6,375,530,969.17	6,375,530,969.17	Term loan(s)	Fully Secured	Yes	As given below	Personal Guarantee - 3,50,00,00,000 Sponsor support undertaking - 43,92,97,00,000	24.10	-	-	-	-	Fully Admitted
3	Bank of Baroda	30.05.2022	9,902,437,550.86	9,896,716,550.86	Term loan(s)	Fully Secured	yes	As given below	not mentioned separately	37.41	-	-	5,721,000.00	-	Partly Admitted. claim rejected since there is no provision to include legal costs in claim verification under IBC.

SHIRPUR POWER PRIVATE LIMITED (IN LIQUIDATION)
DETAILS OF SECURITY INTEREST CREATED BY FINANCIAL CREDITORS

Sr. No.	Name of Financial Creditor	Details of Security Interest Created
1	State Bank of India	<p>A. Particulars of immovable properties Pari-Pasu charge with Bank of Baroda and IDBI Bank: Land and Building with Plant and Machinery situated at Plot No.1, Nardana Industrial Area, Phase-1, Tal- Sindkheda, Dist. Dhule, Maharashtra</p> <p>Rs. 1052 Cr. (SBI's Share Rs. 398.18 Cr. @ 37.85%)</p> <p>B. Movable Properties As mentioned in "A" (Plant & Machinery)</p> <p>C. Pledged Shares Pledge of 100% of paid up equity shares of Shirpur Power Private Limited owned by Sixvents Power & Engineering Private Limited (Formerly Known as Sintex Power & Engg. Ltd.</p> <p>Rs. 192.00 Cr. (SBI's Share Rs. 72.67 Cr. @ 37.85%)</p> <p>D. Personal Guarantee of the following: (iii) Shri Amit Dinesh Patel (iv) Shri Rahul Arunprasad Patel</p> <p>Rs. 41.04 Cr. (SBI's Share Rs. 15.53 Cr. @ 37.85%)</p>
2	IDBI Bank Limited	<p>PRIMARY SECURITY: The loan is secured by 1st charge on pari-passu basis amongst the term lenders of the project on the following:</p> <ol style="list-style-type: none"> 1. First pari-passu charge over project land admeasuring 115 Ha (One hundred and fifteen hectare) (284.71 acres) situated at Plot No. 1 and part 1 and 2, Nardhana Industrial Area Phase-I, Dist-Dhule. 2. First pari-passu charge over all other immovable assets present & future of the borrower. 3. First pari-passu charge on all the movable assets present & future including, but not limited to plant & machinery, machinery spares, tools and accessories of the borrower. 4. First pari-passu charge on all bank accounts of the borrower including but not limited to the Trust and Retention account and Debt service Reserve account and any other such account. 5. First pari passu charge on book debts, operating cash flows, receivables, commissions, revenues of whatsoever nature and wherever arising, intangibles, goodwill, uncalled capital, present and future relating to borrower. 6. First pari-passu charge on other current assets, present and future of the borrower. 7. Assignment by way of security (if applicable): <ul style="list-style-type: none"> -Rights, title, interests, benefits, claims, and demands whatsoever of the borrower in the material project documents, duly acknowledged and consented to by the relevant counterparties. -Rights, title, interests, benefits, claims, and demands whatsoever of the borrower in the clearances, permits and approvals - Rights, title, interests, benefits, claims, and demands whatsoever of the borrower in any letter of credit/ guarantee/ performance bond provided by any party to any project document. - Insurance Contract/ Insurance proceeds. <p>Value for current assets - Nil Value for fixed assets as per valuation report of; -Kakode & Associates LV- Rs. 501 Cr. (IDBI's Share Rs. 121.74 Cr @ 24.30%) - Yardi Prabhu LV-Rs. 526 Cr. (IDBI's Share Rs. 127.82 Cr @ 24.30%)</p>

		<p>COLLATERAL SECURITY</p> <p>Pledge of 100% of the paid-up equity shares of the Borrower together with 51% of voting rights of pledgor in the Borrower, at all times during the currency of the facility, in favor of lenders. Value: NIL</p> <p>PERSONAL GUARANTEE:</p> <p>Personal Guarantee of Shri Amit Patel and Shri Rahul Patel (Promoters). The same is available only for cost overrun loans and will be released one year after project achieved full CoD.</p> <p>Value: Combined N/W Rs. 350 Crore as on 31.03.2016</p> <p>CORPORATE GUARANTEE</p> <p>No Corporate Guarantor. However, Sintex Industries Limited and Sixvents Power and Engineering Limited, have given Sponsor Support Undertaking. In terms of the SSA, the sponsors were to perform certain activities including tying up the Cost Overrun finance.</p> <p>Value: Sintex Industries Limited has Tangible N/W of Rs. 4392.97 Cr. As on 31.03.2019</p>
3	Bank of Baroda	<p>1. First pari-passu charge over project land admeasuring 115 Ha (One hundred and fifteen hectare) (284.71 acres) situated at Plot No. 1 and part 1 and 2, Nardhana Industrial Area Phase-I, Dist-Dhule.</p> <p>2. First pari-passu charge over all other immovable assets present & future of the borrower.</p> <p>3. First pari-passu charge on all the movable assets present & future including, but not limited to plant & machinery, machinery spares, tools and accessories of the borrower.</p> <p>4. First pari-passu charge on all bank accounts of the borrower including but not limited to the Trust and Retention account and Debt service Reserve account and any other such account.</p> <p>5. First pari passu charge on book debts, operating cash flows, receivables, commissions, revenues of whatsoever nature and wherever arising, intangibles, goodwill, uncalled capital, present and future relating to borrower.</p> <p>6. First pari-passu charge on other current assets, present and future of the borrower.</p> <p>7. Assignment by way of security (if applicable):</p> <ul style="list-style-type: none"> -Rights, title, interests, benefits, claims, and demands whatsoever of the borrower in the material project documents, duly acknowledged and consented to by the relevant counterparties. -Rights, title, interests, benefits, claims, and demands whatsoever of the borrower in the clearances, permits and approvals - Rights, title, interests, benefits, claims, and demands whatsoever of the borrower in any letter of credit/ guarantee/ performance bond provided by any party to any project document. <p>Insurance proceeds.</p> <p>Bank/corporate guarantee in relation to the project including those extended under various contracts in favour of Sintex Infra Projects</p> <p>Sponsors undertaking of Sintex Industries Limited and Sixvents Power and Engineering Limited</p>